



## CENTRAL ADMINISTRATIVE TRIBUNAL

### CHANDIGARH BENCH

#### Hearing by Video Conferencing

**O.A. No.063/672/2021**

Chandigarh, this the 9<sup>th</sup> day of September, 2021

**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh)

Yashpal Bhatti s/o Sh. Harish Chander Bhatti, Aged 51 years,  
Assistant, Branch Office, Employees' State Insurance  
Corporation, Nalagarh, Himachal Pradesh r/o Village Kungrat,  
Tehsil Haroli, District Una (Himachal Pradesh).

**...Applicant**

(BY ADVOCATE: Sh. Neeraj Sharma)

### **VERSUS**

1. Union of India, through Secretary to Government of India, Ministry of Labour & Employment, New Delhi-110001.
2. Director General, Employees' State Insurance Corporation, Headquarters, Panchdeep Bhawan, Comrade Indrajeet Gupta (CIG) Marg, New Delhi-110001.
3. Regional Director, ESI Corporation, Regional Office, Housing Board, Phase-I, Sai Road, Baddi (Himachal Pradesh)-173205.
4. Deputy Director (Vig.), ESI Corporation, Regional Office, Housing Board, Phase-I, Sai Road, Baddi (Himachal Pradesh)-173205.

**...Respondents**

(BY ADVOCATE: Sh. K.K. Thakur)



## **OR D E R(Oral)**

### **Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. Neeraj Sharma, learned counsel for the applicant stated that the present Original Application has become infructuous as the applicant has already been promoted as Social Security Officer vide order dated 01.09.2021.
2. In view of the above statement made by Sh. Neeraj Sharma, learned counsel for the applicant, the Original Application is disposed of as having been rendered infructuous.

**(SURESH KUMAR MONGA)  
Member (J)**

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